

GOVERNMENT OF JAMMU AND KASHMIR  
SCHOOL EDUCATION DEPARTMENT,  
CIVIL SECRETARIAT JAMMU

Notification

Jammu, the 15<sup>th</sup> April, 2020

S.O 126 - In exercise of the powers conferred by section 29 of the Jammu & Kashmir School Education Act, 2002, the Government hereby makes the following amendments in the Jammu & Kashmir School Education Rules, 2010; namely :-

After Rule 8, the following rule shall be added as Rule 8A;

8A. Duties of the Head of Schools about school bag weight:-  
It shall be the duty of the Heads of the Schools to ensure that:-

- i) No homework is assigned to students of classes up to 2<sup>nd</sup> Standard;
- ii) No formal books are prescribed at Pre-primary (Nursery, LKG, UKG) levels. However, student of these classes may be provided maximum two notebooks/work books to be kept in the teachers custody in the school itself;
- iii) Students of Pre-primary level are not asked to carry any bag except light carrier for Lunch box;
- iv) No Schools should prescribe any other subjects except;
  - (a) Language and Arithmetic for class 1st & 2nd ;
  - (b) Language, Environmental Science (EVS) & Arithmetic for class 3rd to 5th; and
  - (c) Language, Social Science, Mathematics and Science for class 6<sup>th</sup> and 7<sup>th</sup>, or as prescribed by the affiliating authority.
- v) Students shall not be ask to bring additional books and extra material to school. In any case, the weight of the school bag should not exceed the following limit (including bag weight and other material):-

S.No:	Class	The weight of school bag
1	Upto U K G	No bag
2	I-II	1.5 Kg
3	III-V	3 Kg
4	VI-VII	4 Kg
5	VIII-IX	5 Kg
6	X	5.5 Kg

- (2) School Education Department shall issue detailed guidelines and direction from time to time regulating the weight of the school bags;
- (3) The Government may cancel affiliation and recognition of the school violating the provisions of the rule 8A (1); and



- (4) The School Education Department shall issue academic calendar every year for the schools affiliated with JK, BOSE/ Government which shall be followed by all the concerned schools.”

**By order of the Lieutenant Governor**

**Sd/-**


(Dr. Asgar Hassan Samoon) IAS,  
Principal/Secretary to Government,  
School Education Department

No:Edu/L/K/86/2016

Dated: .04.2020.

Copy to the:-

1. Secretary to GoI, Department of (SE&L), MHRD, Shastri Bhavan, New Delhi.
2. Advocate General J&K High Court Jammu/Kashmir.
3. All Financial Commissioners.
4. All Principal Secretaries to Government.
5. Principal Secretary to Lineament Governor J&K.
6. Principal Resident Commissioner, 5-Prithiv Raj Road, New Delhi.
7. Director General of Police, J&K.
8. All Commissioner /Secretary to Government.
9. Chairperson, J&K BODE of School Education.
10. Divisional Commissioner/Jammu/Kashmir.
11. Joint Secretary, J&K, Ministry of Home Affairs, GoI New Delhi.
12. Vice Chancellor, University of Jammu/Kashmir.
13. All Deputy Commissioners.
14. Director Information, J&K.
15. Director School Education Jammu/Kashmir.
16. Project Director, Samagra Shiksha, J&K.
17. OSD to Advisor (S) to Hon'ble Lt Governor.
18. Principal State Institute of Education Jammu/Kashmir.
19. All Chief Education Officers.
20. All Principal District Institutes of Education & Trainings.
21. Private Secretary to Chief Secretary.
22. General Manager Government Press, J&K Jammu.
23. Private Secretary to Principal Secretary to Government School Education Department.
24. I/C Website SED.
25. Government Order /Stock file.

  
(Waseem Shokat Butt)  
Deputy Secretary (L)  
School Education Department.

15.04.2020.